

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 287  
TO BE ANSWERED ON 05<sup>TH</sup> DECEMBER, 2023**

**ROLE OF TRAINED PARAMEDICS AND EMT**

**287. SMT. VANDANA CHAVAN:**

Will the Minister of **Health and Family Welfare** be pleased to state:

- (a) whether the Paramedics and Emergency Medical Technicians (EMT) play a crucial role in emergency care;
- (b) whether there are enough skilled and qualified paramedics and EMTs, the total number of Paramedics and EMTs and the number of trained paramedics and EMTs currently employed in the Government-run medical establishments, State-wise;
- (c) the list of colleges that run EMT and Paramedic training curriculum and their capacity State-wise, the details of certifications available for training Paramedics and Emergency Medical Technicians; and
- (d) whether Government has taken any steps to standardize training and recruitment process of Paramedics, if so, the details thereof and if not, the reason therefor?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(DR. BHARATI PRAVIN PAWAR)**

(a) to (d): Emergency Medical Technologist (Paramedic) are under the recognised category of Trauma, Burn Care and Surgical/ Anesthesia related technology under National Commission for Allied and Healthcare Professions (NCAHP) Act, 2021. Trauma and Burn Care Professional is a person who provides advisory, diagnostic, curative and preventive medical services more limited in scope and complexity than those carried out by a medical doctor including emergency and burn care technologist who work autonomously, or with limited supervision of medical doctors and apply advanced clinical procedures for treating and preventing injuries and other physical impairments.

Centrally organized data of the number of Paramedics, EMTs, and number of colleges is not available. The Central Government enacted the National Commission for Allied and Healthcare Professions (NCAHP) Act, 2021 to regulate the education and services of the allied and healthcare professionals; assessment and rating of all allied and healthcare institutions to ensure uniform standards and quality assurance; maintenance of live National and State Registers for registration of all allied and healthcare professionals. The Act provides for the constitution of the National Commission for Allied and Healthcare Profession (NCAHP) and the functions of the Commission include creation and maintaining an up-to-date online and live Central Register with details of academic qualifications, institutions, training, skill, and competencies of Allied and Healthcare professionals related to their professions as specified in the Schedule.

Further, a standardized ‘Provider Course Manual for Paramedics’ and ‘Facilitator Manual for Paramedics’, have been developed and made available on the official website of the Ministry of Health and Family Welfare to facilitate training of paramedics.

\*\*\*\*\*